

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 6

CP (IB) No. 131/Chd/Chd/2023

**IN THE MATTER OF:**

IDBI Bank Ltd.

...Petitioner

Vs.

Cheema Papers Ltd.

...Respondent

**Under Section:** 7, IBC 2016

**Order delivered on 30.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Anand Chhibbar, Senior Advocate  
Mr. Harsh Garg, Advocate  
Mr. Pulkit Goyal, Advocate

For the Respondent : Mr. Arav Gupta, Advocate

**ORDER**

Short written submissions and rejoinder have been filed by Ld. Counsel for petitioner vide Diary No. 01066/4 dated 24.04.2024 and Diary No. 01060/3 dated 19.04.2024 respectively. Both are taken on record. Ld. Senior counsel for the petitioner is present today and submitted that they already received an advance copy of the reply. However, the reply is neither available on the DMS nor the physical copy of the reply is put before us. Mr. Arav Gupta, Advocate appears on behalf of Respondent-Corporate debtor submits that he has been recently engaged in this case and he has yet to file his vakalatnama. He seeks two weeks time to file his reply as well as vakalatnama. He is directed to file his reply subject to the payment of the cost

of Rs. 20,000/- to be deposited in the ***Prime Minister's National Relief Fund*** within two weeks failing which the reply will not be considered. No further opportunity will be given on any ground. List the matter for arguments on 15.05.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**